

Office of the Commissioner, State Tax, Uttar Pradesh, (GST Section)

Letter No. GST/2022-23/ 48 /State Tax Lucknow: Dated: 25, November, 2022

To

All Zonal Additional Commissioner Grade -1, Additional Commissioner Grade -2 (S.I.B.) Joint Commissioner (Executive/Corporate Circle/ S.I.B) State Tax, Uttar Pradesh.

Subject: Prescribing manner of re-credit in electronic credit ledger using FORM GST PMT-03A – regarding

Difficulties were being faced by the taxpayers in taking re-credit of the amount in the electronic credit ledger in cases where any excess or erroneous refund sanctioned to them had been paid back by them either on their own or on being pointed by the tax officer. In order to resolve this issue, GSTN has recently developed a new functionality of FORM GST PMT-03A which allows proper officer to re-credit the amount in the electronic credit ledger of the taxpayer. Further, sub-rule (4B) in rule 86 of the Uttar Pradesh Goods and Services Tax Rules, 2017 (hereinafter referred to as "UPGST Rules") has been inserted vide Notification No. 1009/XI-2-22-9(47)/17-T.C.61-U.P.GSTRules-2017-Order-(255)-2022 Dated 17.11.2022 to provide for re-credit in the electronic credit ledger where the taxpayer deposits the erroneous refund sanctioned to him.

- 2. In order to ensure uniformity in the implementation of the above provisions of the law across field formations, the Commissioner, in exercise of its powers conferred by section 168 of the Uttar Pradesh Goods and Services Tax Act, 2017 (hereinafter referred to as "UPGST Act"), hereby clarifies the following:
- 3. Categories of refunds where re-credit can be done using FORM GST PMT-03 A:
- 3.1 Reference is invited to sub-rule (4B) of rule 86 of the UPGST Rules, which is reproduced as under:
 - (4B) Where a registered person deposits the amount of erroneous refund sanctioned to him
 - a. under sub-section (3) of section 54 of the Act, or
 - b. under sub-rule (3) of rule 96, in contravention of sub-rule (10) of rule 96, along with interest and penalty, wherever applicable, through FORM GST DRC-03, in cash, on his own or on being pointed out, an amount equivalent to the amount of

erroneous refund deposited by the registered person shall be re-credited to the electronic credit ledger by the proper officer by an order made in FORM GST PMT-03A.

- 3.2 From the above, it can be stated that in respect of the following categories of refund sanctioned erroneously, re-credit of amount in the electronic credit ledger can be done through FORM GST PMT-03A, on deposit of such erroneous refund along with interest and penalty, wherever applicable, by the taxpayer:
 - a. Refund of IGST obtained in contravention of sub-rule (10) of rule 96.
 - b. Refund of unutilised ITC on account of export of goods/services without payment of tax.
 - c. Refund of unutilised ITC on account of zero-rated supply of goods/services to SEZ developer/Unit without payment of tax.
 - d. Refund of unutilised ITC due to inverted tax structure.

4. Procedure for re-credit of amount in electronic credit ledger:

- 4.1 The taxpayer shall deposit the amount of erroneous refund along with applicable interest and penalty, wherever applicable, through FORM GST DRC-03 by debit of amount from electronic cash ledger. While making the payment through FORM GST DRC-03, the taxpayer shall clearly mention the reason for making payment in the text box as the deposit of erroneous refund of unutilised ITC, or the deposit of erroneous refund of IGST obtained in contravention of sub-rule (10) of rule 96 of the UPGST Rules.
- 4.2 Till the time an automated functionality for handling such cases is developed on the portal, the taxpayer shall make a written request, in format enclosed as **Annexure-A**, to jurisdictional proper officer to re-credit the amount equivalent to the amount of refund thus paid back through **FORM GST DRC-03**, to electronic credit ledger.
- 4.3 The proper officer, on being satisfied that the full amount of erroneous refund along with applicable interest, as per the provisions of section 50 of the UPGST Act, and penalty, wherever applicable, has been paid by the said registered person in FORM GST DRC-03 by way of debit in electronic cash ledger, he shall re-credit an amount in electronic credit ledger, equivalent to the amount of erroneous refund so deposited by the registered person, by passing an order in FORM GST PMT-03A, preferably within a period of 30 days from the date of receipt of request for re-credit of erroneous refund amount so deposited or from the date of payment of full amount of erroneous refund along with applicable interest, and penalty, wherever applicable, whichever is later.
- 5. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.

6. Difficulty, if any, in the implementation of this Circular may be brought to the notice of the Undersigned.

By Order,

(Ministhy S.)

Commissioner, State Tax, Uttar Pradesh

Copy To:

1. Joint Commissioner (I.T.), State Tax HQ, Lucknow for uploading the Circular on the Departmental Website.

Additional Commissioner (GST)

State Tax HQ, Lucknow.

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From,	
GSTIN -	
Legal Name	
Trade Name	
Trade Name-	
To	
To,	
Jurisdictional Proper officer,	
Address	
Subject: Request for re-credit of amount in Electronic Credit Ledger	
Subject: Request for re-credit of amount in Electronic Credit Leager	
I/We have been granted refund under the following category (please tick th	e relevant
category):	
a. Refund of IGST, obtained in contravention of sub-rule (10) of rule	96 of the
uPGST Rules, 2017.	
1 to	t paymen
	- F-9
of tax.	ervices to
c. Refund of unutilised ITC on account of zero-rated supply of goods/s	CIVIOCS &
SEZ developer/Unit without payment of tax.	
d. Refund of unutilised ITC due to inverted tax structure.	:
2. The details of refund sanction order are as under:	
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(a) In case of refund of IGST, obtained in contravention of sub-rule (10) of rule	90 01 the
UPGST Rules, 2017:	
1. Shipping Bill/Bill of Export No. & Date	
2. Amount of IGST paid on export of goods	
3. Details of Exemption/Concessional Rate Notification used for procuring in	outs
4. Amount of refund sanctioned	
5. Date of credit of refund in Bank Account	
(b) In other cases of refund:	
1. Category of refund & relevant period of refund	
2. GST RFD-01/01A ARN & Date	
3. GST RFD-06 Order No. & Date	
4. Amount of refund claimed	
5. Amount of refund sanctioned	

3. I/We have deposited the erroneous refund amount of Rs ale interest of Rs and penalty of Rs (wherever applicable) vide GST DRC -03 Ref/ARN dated voluntarily on my own ascert against a notice/order/letter No dated issued by (details of the tax as It is now requested to re-credit an amount equivalent to the amount of erroneous refund amount of the second	e FORM tainment/ uthority).
deposited in the Electronic Credit Ledger. 4. I hereby solemnly affirm and declare that the information given hereinaborand correct to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge and belief and nothing has been contact to the best of my knowledge.	
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Date:	